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16.11.94 Hon. Mr. Justice B.C. Saksena, V.C

Hon. Mr. S. Das Gupta, A.M.

An O.A. No. 1329/94 P.K. Roy Vs. Union of India and Ors involving similar facts and questions of law have been decided by the then Bench by its order passed on 29.9.94. This O.A will also ^{be} governed by the reasons set out in the aforesaid order passed in O.A. No. 1329/94.

This O.A. is accordingly, dismissed. We have noted that this case has been listed on several dates and the learned counsel for the applicant has sought adjournment on the ground of her illness. Since the matter ^{is fully covered by} stands to be governed by the said decision, we have passed the above order.

W.C.
A.M.

B.C.
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